CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



C.P. NO. 252/1995 D.A. NO. 186/1991

New Delhi this the 9th day of September, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN HON BLE SHRI R. K. AHOOJA, MEMBER (A)

Lil Bahadur Vishwakarma S/O Puran Bahadur, R/O S-58, Air Force Hindon Camp, Petitioner Ghaziabad.

(By Shri D. R. Gupta, Advocate)

-Versus-

- Shri K. K. Madan, 1. Director General of Works, C.P.W.D., Nirman Bhawan, New Delhi.
- 2. Shri Narender Kumar, Executive Engineer, Ghaziabad Central Division, C.P.W.D. Air Force Hindon, Ghaziabad-201004.

Respondents

(By Shri K. C. D. Gangwani, Advocate)

ORDER (ORAL)

Chettur Sankaran Nair (J). Chairman ---

The petitioner complains of disobediance of orders of this Tribunal dated 25.4.1995. The Tribunal directed certain action to be taken within two months of the date of the order. Admittedly, that was not done and admittedly, it has been done belatedly. Petitioner claims interest on the amount. Independent relief is not referable to a contempt petition. However. considering the delay we think that the petitioner should be compensated by award of costs which we

fix at Rs. 250/- (Rupees two hundred and fifty).

2. Notice is discharged. Contempt Pecition is dismissed.

Dated the 9th September, 1996.

(R.K. Ahooja) Member (A)

Chettur Sankaran Nair(J)
Chairman

(as)